MINUTES OF THE MEETING No. 36/14 dated 4.12.2013 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

2 Shri O.P. Sharma, Jt. Industrial Adviser, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi

3. Shri Daya Shankar, Dy.Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.35

for confirmation and confirmed and adopted the same without any change.

Case No M-180 NC No.36/14 Dated 4.12.2013	M/ s Mehta Petro Refineries Ltd, F.No.01/83/50/648/AM12/DES-IV RLA F.No.03/95/040/ 1018 /AM11 Lic.No.0310653889 dated 15.09.2011

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.45011/32/2011-PC-II dated 28.10.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
MPRL 26/33 (Petroleum Distillate)	1 Kg	1. Para Set 32M / Base Oil 600 2. Heavy White Oil	0.612 Kg 0.408 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-181 NC No.36/14 Dated 4.12.2013	M/ s Cookson India Ltd., Chennai F.No.01/83/50/151/AM13/DES-IV RLA F.No.04/24/040/ 312 /AM12 Lic.No.0410135217 dated 29.03.2012

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/283/2013-TSW dated 29.11.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Solder Paste OM 338 CSP SAC 305 T 4.5 combination of Paste Flux OM 338 with Solder Powder Tin 96.5%, Silver 3% Copper 0.5%	1 Kg	1. Solder Powder (Lead Free Powder) Sn 96.5%, Ag 3%, Copper 0.5% Solder Powder (Lead Free Powder) with the combination of Tin 96.5%, Silver 3%, Copper 0.5% Type 4.5 2. Paste Flum OM 338 Paste Flux OM 338	0.8910 Kg 0.1158 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 36/83-ALC1/2013 **MEETING DATE** : 04.12.2013

1	**Case No.:3/28/83-ALC1/2013**	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case deferred**
	HQ File :01/83/050/00455/AM14/	RLA File :03/95/040/00262/AM10/	Lic.No/Date:0310531145 29.07.2009	Defer Date: 22.01.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy has not been received from RA, Mumbai. Committee decided to send reminder to RA, Mumbai with copy to firm from hard copy. Re-listed for 22.1.2014.			

2	**Case No.:21/44/83-ALC1/2011**	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510507112 03.11.2011	Defer Date:01.01.2014
	Decision : Comments awaited from Ministry of Mines. The case is re-listed for 1.1.2014.			

3	**Case No.:2/32/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00615/AM13/	RLA File :08/24/040/00189/AM13/	Lic.No/Date:0810115927 26.10.2012	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and decided to send a reminder to the firm as they have not given Central Excise Data as called vide E-mail dated 29.7.2013. Reminder by e-mail issued to firm on 5.11.2013. . Re-listed for 1.1.2014.			

4	**Case No.:3/32/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00616/AM13/	RLA File :08/24/040/00193/AM13/	Lic.No/Date:0810115989 30.10.2012	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and decided to send a reminder to the firm as they have not given Central Excise Data as called vide E-mail dated 29.7.2013. Reminder issued on 26.9.2013 and 2.12.203. Re-listed for 1.1.2014.			

5	**Case No.:4/40/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00741/AM13/	RLA File :17/24/040/00043/AM13/	Lic.No/Date:1710005128 31.10.2012	Defer Date:01.01.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. iv). Re-listed for 1.1.2014			

6	**Case No.:56/47/83-ALC1/2012**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Rejected**
	HQ File :01/83/050/00890/AM13/	RLA File :03/95/040/00743/AM13/	Lic.No/Date:0310720296 10.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data vide E-mail dated 29/7/2013 followed by reminder dated 25.9.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

7	**Case No.:57/47/83-ALC1/2012**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Rejected**
	HQ File :01/83/050/00891/AM13/	RLA File :03/95/040/00621/AM13/	Lic.No/Date:0310720301 10.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data vide E-mail dated 29/7/2013 followed by reminder dated 25.9.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	**Case No.:3/52/83-ALC1/2012**	Party Name:PROEC ENERGY LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510542979 10.01.2013	Defer Date:01.01.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Re-listed for 1.1.2014.			

9	**Case No.:58/52/83-ALC1/2012**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Rejected**
	HQ File :01/83/050/00977/AM13/	RLA File :03/94/040/00916/AM13/	Lic.No/Date:0310721984 24.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 3/6/2013 issued by Deptt. of C&PC(PC Div) followed by reminder dated 26.9.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	**Case No.:25/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00944/AM13/	RLA File :03/95/040/00846/AM13/	Lic.No/Date:0310722522 31.01.2013	Defer Date:01.01.2014
	Decision :D/L issued by Deptt. of C&PC(Chem Div.). Reply awaited from firm. Reminder to be issued. Re-listed on 1.1.2014.			

11	**Case No.:27/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Rejected**
	HQ File :01/83/050/00946/AM13/	RLA File :03/95/040/00837/AM13/	Lic.No/Date:0310722507 31.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data vide E-mail dated 29/7/2013 followed by reminder dated 26.9.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	**Case No.:37/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Rejected**
	HQ File :01/83/050/00956/AM13/	RLA File :03/95/040/00843/AM13/	Lic.No/Date:0310722511 31.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data vide E-mail dated 29/7/2013 followed by reminder dated 26.9.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13	**Case No.:60/52/83-ALC1/2012**	Party Name:DEVHARSH INFOTECH PVT LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00979/AM13/	RLA File :03/94/040/00932/AM13/	Lic.No/Date:0310722546 31.01.2013	Defer Date:01.01.2014
	Decision :D/L dated 16.7.2012 issued by DIPP. Reminder to firm issued on 5.11.2013. Re-listed on 1.1.2014.			

14	**Case No.:23/52/83-ALC1/2012**	Party Name:COOL COSMETICS (P) LTD	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00942/AM13/	RLA File :04/24/040/00237/AM13/	Lic.No/Date:0410143071 04.02.2013	Defer Date:01.01.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 1.1.2014.			

15	**Case No.:47/52/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail to be issued. The case is re-listed for 1.1.2014.			

16	**Case No.:32/52/83-ALC1/2012**	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred 1.1.14**
	HQ File :01/83/050/00951/AM13/	RLA File :50/24/040/00016/AM13/	Lic.No/Date:5010001598 19.02.2013	Defer Date:01.01.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 1.1.2014			

17	**Case No.:3/20/83-ALC1/2013**	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00286/AM14/	RLA File :03/95/040/00959/AM13/	Lic.No/Date:0310725626 25.02.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. Hard copy of application from RLA and firm. E-mail issued on 26.9.2013. Reminder issued on 5.11.2013 for hard copy. The case is re-listed for 1.1.2014			

18	**Case No.:1/8/83-ALC1/2013**	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00151/AM14/	RLA File :50/24/040/00019/AM13/	Lic.No/Date:5010001629 28.03.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. Hard copy of application from RLA and firm. E-mail issued on 26.9.2013. Reminder issued on 5.11.2013. The case is re-listed for 1.1.2014			

19	**Case No.:3/4/83-ALC1/2013**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00008/AM14/	RLA File :31/24/040/00089/AM11/	Lic.No/Date:3110057927 15.04.2013	Defer Date:01.01.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Re-listed for 1.1.2014.			

20	**Case No.:2/20/83-ALC1/2013**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. Hard copy of application from RLA and firm. E-mail issued for hard copy on 5.11.2013. The case is re-listed for 1.1.2014			

21	**Case No.:5/28/83-ALC1/2013**	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00457/AM14/	RLA File :03/95/040/00352/AM14/	Lic.No/Date:0310743356 30.07.2013	Defer Date:01.01.2014
	Decision :D/L dated 3.9.2013 issued by DIPP. Reminder to be issued by TA, DIPP. The case is re-listed for 1.1.2014.			

22	**Case No.:4/19/83-ALC1/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00283/AM14/	RLA File :09/24/040/00199/AM14/	Lic.No/Date:0910056980 01.08.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. The case is re-listed for 1.1.2014.			

23	**Case No.:3/32/83-ALC1/2013**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00532/AM14/	RLA File :05/23/040/00124/AM14/	Lic.No/Date:0510561501 01.08.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 1.1.2014			

24	**Case No.:8/28/83-ALC1/2013**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00460/AM14/	RLA File :03/94/040/00756/AM13/	Lic.No/Date:0310745144 13.08.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that DIPP returned the application. A copy of application forwarded to Deptt. of C&PC(PC.Div) for comments. Accordingly the case may be re-listed on 1.1.2014			

25	**Case No.:6/28/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00458/AM14/	RLA File :08/24/040/00235/AM14/	Lic.No/Date:0810124125 26.08.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and Central Excise Data from firm. E-mail issued to RLA/Firm on 5.11.2013. Reminder to be issued. The case is re-listed for 1.1.2014			

26	**Case No.:4/28/83-ALC1/2013**	Party Name:R.H.INTERNATIONAL	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00456/AM14/	RLA File :29/24/040/00007/AM14/	Lic.No/Date:2910022556 12.09.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.11.2013. The case is re-listed for 1.1.2014.			

27	**Case No.:9/28/83-ALC1/2013**	Party Name:GOYAL INDIA	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00461/AM14/	RLA File :29/24/040/00006/AM14/	Lic.No/Date:2910022553 12.09.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail to be issued. The case is re-listed for 1.1.2014			

28	**Case No.:1/28/83-ALC1/2013**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Approved**
	HQ File :01/83/050/00453/AM14/	RLA File :03/95/040/00493/AM14/	Lic.No/Date:0310750085 24.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their F.No.14010/156/2011-Ch-II dated 13.1.2013, the Committee decided to approve the case on repeat basis, as under :-			

Export Item	Qty.	Import Item	Qty.
Polyoxyethylene (40) Castor Oil (Visco 40)	1 Kg	Ethylene Oxide	0.659 Kg
Polyoxyethylene (200) Castor Oil (Visco 200/Visco 170)	1 Kg	Ethylene Oxide	0.913 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29	**Case No.:4/26/83-ALC1/2013**	Party Name:JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00619/AM14/	RLA File :03/94/040/00571/AM14/	Lic.No/Date:0310751606 30.09.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail to be issued. The case is re-listed for 1.1.2013			

30	**Case No.:7/28/83-ALC1/2013**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:01.01.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div.). Re-listed for 1.1.2014.			

31	**Case No.:3/36/83-ALC1/2013**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00618/AM14/	RLA File :03/94/040/00580/AM14/	Lic.No/Date:0310752714 08.10.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail to be issued. The case is re-listed for 1.1.2014			

32	**Case No.:2/32/83-ALC1/2013**	Party Name:JJ PLASTALLOY PVT. LTD.,	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00531/AM14/	RLA File :15/24/040/00006/AM14/	Lic.No/Date:1510020360 17.10.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.11.2013. The case is re-listed for 1.1.2014.			

33	**Case No.:1/32/83-ALC1/2013**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00530/AM14/	RLA File :08/24/040/00249/AM12/	Lic.No/Date:0810125990 25.10.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. Hard copy sent to Deptt. of C&PC(Chem. Div) on 29.11.2013. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 1.1.2014.			

34	**Case No.:5/26/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:36/83-ALC1/2013 04.12.2013	**Status:Case Deferred**
	HQ File :01/83/050/00620/AM14/	RLA File :08/24/040/00333/AM14/	Lic.No/Date:0810126196 31.10.2013	Defer Date:01.01.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 1.1.2014.			

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com

15	**Case No.0/Delhi-AA/13-2013**	Proc. from DIRECTO/DIRECTOR/ADJ/DD	Date/Sn.Date: 02.01.2013/ 11.01.2013 Sch:0.00/0	**Status:Case Deferred**
	Dy.Co. 10-10/2010/REG/2-2010-11	Proc.Co. 10-10/2010/REG/2-2010-11	Ex.Co.Date: 10.01.2013 Ex.Co.Amt: 0.00/0.00/0.00	Next: Date:10.01.2013
	Resolution :The Committee considered the case as per agenda. The Committee decided to call Sh.Central Excise Data duly certified by Central Excise. E.mail is for issued. The case is re-listed for 1.1.2014.			

16	**Case No.0/Delhi-AA/13-2013**	Proc. from DIRECTO/DIRECTOR/ADJ/DD	Date/Sn.Date: 02.01.2013/ 11.01.2013 Sch:0.00/0	**Status:Case Deferred**
	Dy.Co. 10-10/2010/REG/2-2010-11	Proc.Co. 10-10/2010/REG/2-2010-11	Ex.Co.Date: 10.01.2013 Ex.Co.Amt: 0.00/0.00/0.00	Next: Date:10.01.2013
	Resolution :The Committee considered the case as per agenda. The Committee decided to call Sh.Central Excise Data duly certified by Central Excise. E.mail is for issued. The case is re-listed for 1.1.2014.			

17	**Case No.0/Delhi-AA/13-2013**	Proc. from INTERM/INTERIM/PO/ 1/232	Date/Sn.Date: 02.01.2013/ 11.01.2013 Sch:0.00/0	**Status:Case Deferred**
	Dy.Co. 10-10/2010/REG/2-2010-11	Proc.Co. 17-12/2010/REG/2-2010-11	Ex.Co.Date: 17/08/2012 Ex.Co.Amt: 0.00/0.00/0.00	Next: Date:10.01.2013
	Resolution :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SLA and flow. The case is re-listed for 1.1.2014.			

18	**Case No.7/Delhi-AA/13-2013**	Proc. from DGRA/DGCI/ 1/21	Date/Sn.Date: 02.01.2013/ 11.01.2013 Sch:0.00/0	**Status:Case Approved**
	Dy.Co. 10-10/2010/REG/2-2010-11	Proc.Co. 10-10/2010/REG/2-2010-11	Ex.Co.Date: 02/08/2012 Ex.Co.Amt: 0.00/0.00/0.00	Next: Date:

Resolution : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CBEC[Class/Div] vide their F.No.1/05/DRI/2011,Ch.II dated 6.9.2011, the Committee decided to approve the case as recommended, as under :-

Change from	Clas	Change from	Clas
Free Trade	Free	Free trade	Free Regd.ref export product

SLA concerned may take necessary action under Para 6.7 of HBP as per above decision of NOMBAR COMMITTEE.

Date:27.12.2013
Place:New Delhi

Deepa Shankar
Dy. Director General of Foreign Trade

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com